

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**AT CHENNAI**  
**(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Ins) No. 134/2023**  
**(IA Nos. 446, 447, 448, 449 & 450/2023)**  
**(Filed under Section 61 of the Insolvency and Bankruptcy Code, 2016)**

**Arising out of the Impugned Order dated 01/05/2023 in**  
**C.P.(IB)5/CHE/2023, passed by the ‘Adjudicating Authority’,**  
**(National Company Law Tribunal, Division Bench – I, Chennai)**

**In the matter of:**

**Sathya Moorthy Sai Prasad,**  
**Suspended Director of Ozone Projects Pvt. Ltd. ....Appellant**  
**V**  
**Shapoorji Pallonji and Company Pvt. Ltd. & Anr. ...Respondents**

**Present :**

For Appellant : M/s Tatva Legal  
For Respondents : Ms. Anupama Hebbar,  
Ms. Sanjana M, and  
Ms. Dharshini S., Advocates for R-1.  
Ms. M.S. Elamathi, for R-2.

**ORDER**  
**(Virtual Mode)**

**10/05/2023:** We have heard Counsel for the Appellant and gone through the record.

Counsel for the Appellant has relied upon an Order of this Tribunal passed in ‘*Permali Wallace Pvt. Ltd.*’ Vs. ‘*Narbada Forest Industries Pvt. Ltd.*’, in *Comp. App. (AT) (Ins.) No. 36/2023*. Issue Notice to the Respondents. At this stage Ms. Anupama Hebbar accepts Notice on behalf of R-1 and Ms. Elamathi accepts Notice on behalf of R-2. Service is complete.

Counsel for the Respondents prays for time to file Reply. Let the Reply be filed within two weeks with advance copy to the Counsel for Appellant, who may, if so advised, file the Rejoinder within two weeks thereafter.

List '**For Hearing**' on **04<sup>th</sup> July, 2023**. Till then further proceedings shall remain stayed.

**[Justice Rakesh Kumar Jain]**  
**Member (Judicial)**

**[Mrs. Shreesha Merla]**  
**Member (Technical)**

*HA / MD / TM*